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PART-IV

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 24th March, 2025

No.LL(B)16/2006/193. – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2025 (Act No. 4 of 2025) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2025

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 20th March, 2025.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th March, 2025.

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2025

An

Act

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Sixth Year of the Republic of India as follows:-

Short title and Commencement.

- 1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2025.
 - (2) It shall come into force at once.

Amendment of Section 4.

- In section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely-
 - "(b) to maintain fiscal deficit to an annual limit of 3.5% of GSDP during Fiscal Year 2024-25".

Repeal & Savings.

- (1) The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2025 (Ordinance No. 2 of 2025) is hereby repealed.
 - (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

D. LYNGDOH,

Joint Secretary to the Govt. of Meghalaya, Law (B) Department.